

BU

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

*No
Suspension of
Relief on pension*

O.A. No. 50/1993
T.A. No.

DATE OF DECISION 30-3-1993

Shri H.C. Amin Petitioner

Shri Y.N. Oza Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Harshadkumar C. Amin
81, Swami Akhandanand Society,
Ranna Park,
Ghatlodia, Ahmedabad.

Applicant.

Advocate Shri Y.N. Oza

Versus

1. Union of India
To be served through
Chief Post Master General
Gujarat State, Khanpur, Ahmedabad.
2. Accounts Officer,
Telecom Accounts,
Gujarat Circle,
Ahmedabad.

Respondents.

ORAL JUDGEMENT

In

O.A. 50 of 1993

Date: 30-3-1993.

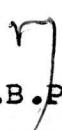
Per Hon'ble Shri N.B. Patel Vice Chairman.

It appears from the reply of the Accounts Officer (T.A.) C.G.M. Telecom, Gujarat Circle, Ahmedabad dated 22-9-1992 to the representation of the applicant, that the said authority has not precisely considered the question whether the employees, who were originally employed by the units taken over by the N.T.C, have become direct employees of the N.T.C on the units ^{being} taken over by the N.T.C. Mr. Kureshi submits that if the applicant makes ^a fresh representation, ^{the} authorities ~~may~~ ^{will} consider and take decision on the said representation bearing in mind the aforesaid aspects. Mr. Jadav states that copy of the present application may be sent to the concerned authorities and the said authority may be directed to take the decision on the said representation expeditiously. The applicant may furnish the copy of the present application to the aforesaid

authority within a period of one week from today. On receipt of the copy of the application the concerned authority is directed to treat it as a fresh representation made by the applicant and to consider and decide the same bearing in mind the aforesaid aspect of the matter, within a period of six weeks from the ^{receipt of} date of the representation by him. If the applicant is dissatisfied with the decision which the authority may take on his representation, it will be open to the applicant to move the Tribunal again for appropriate reliefs. If necessary, the aforesaid authority may consult the N.T.C and obtain its view, whether the N.T.C treats the employees like the applicant as direct employees of the N.T.C.

2. In view of this, Mr. Yadav seeks permission to withdraw the present application with liberty as aforesaid. Permission granted, with liberty as prayed for. Application stands disposed of as having been withdrawn. Notices Discharged. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No.

CA/50/93

of 19

Transfer application No.

Old Writ Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 20/5/93.

Countersigned:

Approved
20/5/93

Section Officer/Court Officer.

H. C. Verma
Signature of the
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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NAME OF THE PARTIES Shri H.C. Dasu

U. S. G. G. S. VERSOIS

PART A B & C

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1.	Application.	1-18.
2.	Judgment dt. 30/3/93.	